

FIR no. 387/20  
PS Kalyanpuri  
State vs. Sachin  
U/s 33 Excise Act.

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is first application for grant of bail on behalf of accused Sachin.

Present: Ld. APP for State.

Sh. Kapil Singhal, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 24.09.2020. That he is innocent and has been falsely implicated in this case. That recovery is the planted one. That he is young boy of 23 years of age and is doing private job. Nothing more is to be recovered in this case.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

FIR no. 26/19  
PS Kalyanpuri  
State vs. Mahender  
U/s 379/411/34 IPC

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is first application for grant of bail on behalf of accused Mahender.

Present: Ld. APP for State.

Mohd. Yusuf, Ld. Counsel for applicant/accused.

IO ASI Rajinder Singh in person

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 05.03.2020. That he is innocent and belongs to poor family. That investigation is already complete. That he is not previously involved in any case. That he is sole bread earner of his family.

The application is opposed by the Ld. APP/IO on the grounds that he is habitual offender and charge sheet has already been filed.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 5,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

FIR no. 733/19  
PS Kalyanpuri  
State vs. Mahender  
U/s 379/411/34 IPC

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is first application for grant of bail on behalf of accused Mahender.

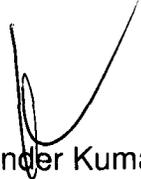
Present: Ld. APP for State.

Mohd. Yusuf, Ld. Counsel for applicant/accused.

IO ASI Rajinder Singh

As per IO, accused has already got discharged in this case and that he is going to file cancellation in this case.

At this stage, the present application is dismissed as withdrawn.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

Case No.  
FIR no. 258/2020  
PS Kalyanpuri  
State vs. Ajay  
U/s 356/379/34 IPC

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is first application for grant of bail on behalf of accused Ajay.

Present: Ld. APP for State.

Sh. Rajiv Kumar, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 09.09.2020. That he is innocent and has been falsely implicated in this case. That recovery is the planted one.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

Case No.  
FIR no. 477/19  
PS Kalyanpuri

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for calling status report filed by Ms. Raj Kaur.

Present: Sh. Deepak Kumar, Ld. APP for the State.  
Sh. Sudhir Goswami, Ld. Counsel for the applicant.  
Report is filed by the IO. Copy is supplied.  
The application stands disposed off.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

FIR No. 394291/20  
PS Crime Branch Pandav Nagar

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Mobile i.e. Oppo Sim No.8218747063 Jio on superdari to the applicant Neeraj.

Present Ld. APP for the State.

None for applicant.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013 wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

Case No.  
FIR no. 366/2020  
PS Kalyanpuri

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for calling of report from Jail Superintendent filed by Ajay.

Present: Sh. Deepak Kumar, Ld. APP for the State.  
Sh. Rajiv Kumar, Ld. Counsel for the applicant.  
Report received from Jail Superintendent. Copy supplied.  
The application stands disposed off.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020

FIR no. 726/19  
PS Pandav Nagar  
State vs. Mahender  
U/s 379/411/356/34 IPC

28.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is first application for grant of bail on behalf of accused Mahender.

Present: Ld. APP for State.

Mohd. Yusuf, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 05.03.2020. That he is innocent and belongs to poor family. That investigation is already complete. That he is not previously involved in any case. That he is sole bread earner of his family.

The application is opposed by the Ld. APP on the grounds that he is habitual offender.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 5,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
28.09.2020